

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 5
(IB)-2184/2019

IN THE MATTER OF:

Jay Laxmi Traders

.... Applicant/petitioners

v.

Mayasheel India

.... Respondent

Order under Section 9 of IBC

Order delivered on 18.06.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Ms. Mrinali Prasad, Adv. with Mr. Anand
Saoubhadra, IRP
Mr. Manorath Rathi, Adv. for OC
Mr. Piyush Sanghi, Adv.

ORDER

IA-2081(PB)/2020:-

It is an application filed under Section 12A of the Code as the matter in between the Operational Creditor and the corporate debtor was settled on the very next date of admission of the company petition, thereafter since Form-FA has been provided by the operational creditor to the IRP, this application has been filed before this Bench.

Since the IRP has agreed for a remuneration of Rs. 50,000/- and the same being transferred to the account of IRP, this application for withdrawal is allowed by dismissing the company petition as withdrawn.

With regard to other applications, in view of the dismissal of main company petition, they are hereby closed.

S-d
(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

S-d
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)